

programme of Department of Official Language in the meeting of Consultation and Implementation Committee on official language in each Ministry after the constitution of sixteenth Lok Sabha; and

(b) if compliance of rules and directions in reference to part (a) above has not been as per set target, the details of action taken thereon, Ministry-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The details of the review of the internal Meetings of Official Language Implementation Committees of Ministries/Departments of Central Government are maintained by the concerned Ministry/Department and the responsibility of taking follow up action lies with the concerned head of the Office.

Funds under Scheme for Modernisation of Prisons, Phase-II

†3755. DR. SATYANARAYAN JATIYA: Will the Minister of HOME AFFAIRS be pleased to state the details of the programmes and the work to be undertaken under the Scheme for Modernisation of Prisons, Phase-II and the work and the funds (grants) sanctioned, State-wise including Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): A consolidated Memorandum, which included the demands projected by States/UTs amounting to ₹ 13,962.60 crore for the second phase of modernization of prisons, was submitted to the 14th Finance Commission. However, the 14th Finance Commission did not make any allocation for this purpose. Since no funds have been provided for the scheme, the second phase of Modernisation of Prisons has not been launched.

Illicit trafficking of narcotic drugs

3756. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that inspite of firm combating infrastructure in place, there are large number of cases of illicit trafficking of narcotic drugs in the country;

(b) if so, the details thereof;

(c) whether Government is giving any assistance to States for strengthening their enforcement capabilities to combat this drug trafficking; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) A firm infrastructure exists for

† Original notice of the question was received in Hindi.

combating drug trafficking in India. However, the statement of State-wise seizure of major drugs for the year 2016 is given in Statement-I (*See below*).

(c) and (d) With a view to eradicate the drug menace, the Government of India has introduced a Scheme, (Assistance to States/UTs) to finance State Governments/UTs to strengthen their enforcement capabilities for combating illicit trafficking in Narcotics Drugs and Psychotropic Substances in dealing with the supply side of the drug menace. The details of assistance provided under this scheme during 2016-17 are given in Statement-II (*See below*).

Statement-I

(A) Details of State-wise seizure of major drugs for the year 2016

(qty in kgs)

	ATS	Cocai NE	Ephedrine/ Pseudoephedrine	Ganja	Hashish
1	2	3	4	5	6
Andaman and Nicobar Islands	0.00	0.00	0.00	17.10	0.00
Andhra Pradesh	240.19	0.00	0.00	1448.90	0.00
Arunachal Pradesh	0.00	0.00	0.00	2596.15	0.00
Assam	0.00	0.11	0.02	5249.52	0.00
Bihar	0.00	0.00	0.00	4862.25	55.00
Chandigarh	0.48	0.00	0.00	61.74	48.88
Chhattisgarh	0.00	0.00	0.00	8500.70	100.00
Goa	0.00	0.33	0.00	49.41	5.94
Gujarat	1419.05	0.00	0.00	6639.83	29.39
Haryana	0.00	0.50	0.00	1972.91	226.68
Himachal Pradesh	0.00	0.00	0.00	90.74	383.83
Jammu and Kashmir	0.00	0.00	0.00	126.98	147.66
Jharkhand	0.00	0.00	0.00	1192.47	0.00
Karnataka	1.38	2.67	20.00	3652.94	0.28
Kerala	0.00	0.00	0.00	3997.25	12.32
Madhya Pradesh	0.00	0.00	0.00	6506.51	88.51
Maharashtra	2.16	4.61	44503.00	6293.86	136.00

1	2	3	4	5	6
Manipur	0.00	0.00	0.00	0.00	0.00
Meghalaya	0.00	0.00	0.00	378.29	0.00
Mizoram	2.01	0.00	23.85	257.31	0.00
Nagaland	0.00	0.00	0.00	8605.50	0.00
New Delhi	1.09	7.47	426.99	11476.51	246.75
Odisha	0.00	0.00	0.00	78273.21	0.00
Punjab	0.00	0.00	0.00	351.81	105.09
Rajasthan	0.00	0.02	0.00	3400.52	56.73
Tamil Nadu	4.07	3.74	10.26	2768.56	0.00
Uttar Pradesh	12.20	3.00	0.00	8213.28	673.47
Uttarakhand	0.00	0.00	0.00	439.95	140.79
West Bengal	0.00	0.28	0.00	15198.66	32.33
TOTAL	1682.61	22.73	44984.11	1,82,622.85	2,489.64

(B) Details of State-wise seizure of major drugs for the year 2016

(qty in kgs)

	Heroin	Ketamine	Mephedrone	Methaqualone
1	7	8	9	10
Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
Andhra Pradesh	0.00	0.00	0.00	0.00
Arunachal Pradesh	1.22	0.00	0.00	0.00
Assam	4.01	0.00	0.00	0.00
Bihar	0.00	0.00	0.00	0.00
Chandigarh	16.09	0.00	0.00	0.00
Chhattisgarh	0.11	0.00	0.00	0.00
Goa	0.00	0.00	0.00	0.00
Gujarat	3.88	0.00	0.00	0.00
Haryana	651.95	0.00	0.00	0.00
Himachal Pradesh	0.98	0.00	0.00	0.00
Jammu and Kashmir	173.07	3.60	0.00	0.00

1	7	8	9	10
Jharkhand	0.12	0.00	0.00	0.00
Karnataka	252.20	23.85	0.00	29.91
Kerala	0.72	0.00	0.00	0.00
Madhya Pradesh	18.60	0.00	0.00	0.00
Maharashtra	7.20	0.09	0.06	553.13
Manipur	0.43	0.00	0.00	0.00
Meghalaya	0.03	0.00	0.00	0.00
Mizoram	5.89	0.00	0.00	0.00
Nagaland	1.05	0.00	0.00	0.00
New Delhi	46	12.97	173.25	23519.21
Odisha	0.98	0.00	0.00	0.00
Punjab	315	0.00	0.00	0.00
Rajasthan	27.27	0.00	0.00	0.00
Tamil Nadu	2.33	25.55	0.00	0.45
Uttar Pradesh	36.78	0.00	0.00	0.00
Uttarakhand	2.56	0.00	0.00	0.00
West Bengal	31.58	0.00	0.00	3.84
TOTAL	1600.05	66.06	173.31	24,106.53

(C) Details of State-wise seizure of major drugs for the year 2016

(qty in kgs)

	Opium	Poppy Husk and Poppy Straw	CBCS* (no. of bottles)	Tablets of all Type in No.
1	11	12	13	14
Andaman and Nicobar Islands	0.00	0.00	0	0
Andhra Pradesh	0.00	0.00	0	3950
Arunachal Pradesh	5.19	0.00	0	0
Assam	146.10	4.00	174831	157673
Bihar	14.98	116.20	20200	0
Chandigarh	19.82	651.78	0	2765

1	11	12	13	14
Chhattisgarh	26.80	68.50	3138	19743
Goa	3.70	0.00	0	0
Gujarat	125.54	5894.53	0	967700
Haryana	162.10	7549.16	0	88062
Himachal Pradesh	26.87	610.59	3029	132519
Jammu and Kashmir	8.61	3496.00	14932	94706
Jharkhand	74.67	1651.17	100	0
Karnataka	1.85	9.52	0	0
Kerala	0.03	0.00	0	268
Madhya Pradesh	116.49	17329.25	19704	442654
Maharashtra	3.90	0.00	294	445
Manipur	25.00	0.00	0	64
Meghalaya	0.00	0.00	96	109
Mizoram	18.87	0.00	550	1882840
Nagaland	22.50	0.00	10038	409096
New Delhi	195.36	600.00	98430	1773920
Odisha	0.39	0.00	1996	0
Punjab	248.62	28669.02	5855	1401353
Rajasthan	523.41	43832.05	681	47954
Tamil Nadu	0.00	0.00	0	15344
Uttar Pradesh	121.17	7635.15	0	45640
Uttarakhand	14.48	198.76	0	9646
West Bengal	109.75	11667.29	198233	9200
TOTAL	2,016.19	129982.96	552107	7505651

*CBCS-Codeine Based Cough Syrups

Note: Provisional data as reported.

Statement-II

Details of Funds released under the scheme of assistance to States/UTs during 2016-17

Sl. No.	State	2016-17 (in ₹)
1.	Assam	21,37,367
2.	Arunachal Pradesh	48,55,711

Sl. No.	State	2016-17 (in ₹)
3.	Himachal Pradesh	31,43,000
4.	Jammu and Kashmir	46,08,749
5.	Kerala	53,28,814
6.	Madhya Pradesh	14,31,140
7.	Mizoram	33,48,000
8.	Manipur	6,10,064
9.	Nagaland	12,22,050
10.	Odisha	58,30,000
11.	Punjab	2,041
12.	Rajasthan	30,12,826
13.	Sikkim	40,67,792
14.	Tamil Nadu	20,78,000
15.	Uttar Pradesh	5,96,322
16.	Goa	23,92,000
17.	Jharkhand	25,54,179
18.	Uttarakhand	27,81,788
TOTAL		4,99,99,843

Compensation to gangrape survivors

3757. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has taken cognizance of Amnesty International India report documenting lack of justice for seven women who were gang raped during the 2013 Muzaffarnagar riots;

(b) if so, the Ministry's response to the report, if not, the reasons therefor;

(c) whether Government is planning to use Nirbhaya Fund or other resources to provide compensation and rehabilitation to the Muzaffarnagar gangrape survivors; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the Seventh Schedule